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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 22 of 1996

New Delhi this the 13th August 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman
(J)

Hon'ble Shri R.K. Ahooja, Member (A)

Shri Arvind Kumar Singh,
S/o Late Shri Y.N. Singh,
R/o Taj Bengal,
34/B Belevarder Road,
Calcutta-700 027.

Applicant

(By Advocate: Ms. Monica Banerjee)

vs

1. Staff Selection Commission,
Through its Chairman,
Block 12, Kendriya Karyalaya Parisar,
Lodi Road,
New Delhi-110 003.

2. The Commandant,
Central Reserve Police Force,
125 Battalion,
Shivpuri,
Madhya Pradesh.

Respondents

O R D E R (Oral)

Hon'ble Shri A.V. Haridasan, Vice Chairman

The applicant who is a member of the CRPF has filed this application impugning the order dated 5.1.1993 whereby his services had been terminated on the ground that as he did not fulfil the eligibility criteria for appointment in the CRPF, his candidature has been cancelled.

According to the provisions contained in Sub Section 9(2) of the *Administrative Tribunals Act*, 1985 these provisions of the *Act* does not apply to Military, Air Force or any

other Armed Forces of the Union of India. Learned Counsel for the applicant stated that the Staff Selection Commission is also involved in the issue and therefore the Tribunal has jurisdiction, but the applicant himself claims the relief only on the basis that he is a member of the CRPF which is one of the Armed Forces of the Union of India. Therefore, the provisions of the AT Act 1985 do not apply to him. The matter, therefore, is outside the jurisdiction of the Central Administrative Tribunal. The application is rejected leaving liberty to the applicant to approach the competent forum. Registry is directed to return the material papers to the applicant, retaining one copy each for the purpose of record.

R.K. Ahuja
(R.K. Ahuja)
Member (A)

A.V. Haridasan
(A.V. Haridasan)
Vice Chairman (J)

Mittal